

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 212  
IB-2078/ND/2019

**IN THE MATTER OF:**  
**Smt. Roshita Aneja**

**...PETITIONER**

**Vs.**

**M/s. Lords Creative Infra Solution Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 20.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C.**

**:Mr. Abhay Singh Bhadoria,  
Advocate for Advocate Mr.  
Sameer Nandwani**

**For the Respondent/ Corporate-debtor**

**:Mr. Satvinder Singh and Mr.  
Gagandeep Singh, Advocates**

**ORDER**

Proxy counsel for the operational-creditor is present. Counsel for the corporate-debtor is also present. Proxy counsel for the petitioner as well as counsel for the corporate-debtor have submitted that the matter has been settled and they are taking necessary steps to withdraw the matter and sought a week's time in the matter. Post the matter to 11<sup>th</sup> March, 2020.

—sd—

**(V.K. Subburaj)**  
**Member (T)**

—sd—

**(P.S.N. Prasad)**  
**Member (J)**